

THE SECOND SCHEDULE

(See section 476)

FORM No. 22

INJUNCTION TO PROVIDE AGAINST IMMINENT DANGER PENDING INQUIRY

(See section 142)

To (name, description and address).

WHEREAS the inquiry into the conditional order issued by me on the _____ day of _____, 19____, is pending, and it has been made to appear to me that the nuisance mentioned in the said order is attended with such imminent danger or injury of a serious kind to the public as to render necessary immediate measures to prevent such danger or injury, I do hereby, under the provisions of section 142 of the Code of Criminal Procedure, 1973, direct and enjoin you forthwith to (*state plainly what is required to be done as a temporary safeguard*), pending the result of the inquiry.

Dated, this _____ day of _____, 19____.

(Seal of the Court)

(Signature)
